

S.No.10

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

**CP 26/2008
TP No.20/HDB/2016
u/s. 397/398 of Companies Act, 2013**

IN THE MATTER OF:

Mr. Ravi Sanghi & another

...Petitioner

AND

Mr. Sanghi Spinners India Ltd & 7 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP 26/2008

Learned Counsel Mr Yogesh Jagia, along with Mr Harshit Ratra, for Petitioner no.2 present physically.

Learned Counsel Mr T Vijay Kumar Reddy, for Petitioner No.1 present physically.

Both sides present. Heard the Learned counsel for the petitioner no.2 in part. Learned counsel for the petitioner no.2 states that some of the reliefs have become infructuous due to paucity of time, hence a memo to that effect will be filed before next hearing date.

Hence for continuation of submissions and for memo, call on 04.06.2024.

It is stated the IA No 718/2009 challenging the maintainability is not listed today. Hence, let the court officer list the same along with the main company petition on the next hearing date, without fail.

Matter adjourned to 04.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)